

June 3,2002. (By circulation)

HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

This Review petition has been filed for recall of order dated 26.11.2001 in O.A. No.1121/001.

2. The review petition seeks recall of order dated 26.11.01 and a decision in the case a fresh.

3. The ground on which the review has been sought is that the applicant had been entitled only to notional benefits for his promotion. Yet direction had been given to fix the pay of the applicant on notional basis and pay the arrears within two months along with interest at bank rate.

4. The findings given in paragraph 4 of the order are that the respondents had themselves stated that action for notional pay fixation and grant of pensionary benefits was on hand and that the said benefits have not still been given to the applicant. It is in this context that the direction has been given for fixation of pay so as to facilitate the payment of arrears to the applicant and since this had been delayed the arrears of retirement benefits were to be paid with interest. Hence we find no error apparent on the face of record and dismiss the review application as lacking in merits. No order as to costs.

*Rafiuddin*

J.M.



A.M.

Asthana/

1.6.02